

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO- 1873
ANSWERED ON – 02/08/2024

HAZARDOUS MATERIAL IN PORTS

1873. DR. KALANIDHI VEERASWAMY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोत परिवहन और जलमार्ग मंत्री

- (a) whether the Government has taken any steps to ensure that private ports adhere to occupational safety standards, including the provision of appropriate safety equipment and training, to safeguard workers from potential harm caused by hazardous substances;
- (b) if so, the details thereof;
- (c) whether the Government conducted any recent assessments or studies to evaluate the level of exposure to hazardous substances among workers in private ports and identify potential health risks associated with their work environment;
- (d) if so, the details thereof; and
- (e) the details of the enforcement mechanisms in place to monitor and ensure compliance by private ports with occupational safety regulations pertaining to hazardous substances, along with the actions taken in cases of non-compliance?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) to (e) Government has taken steps to ensure occupational safety standards at ports. Ministry of Labour and Employment, Government of India has enacted the Dock Workers (Safety, Health and Welfare) Act, 1986 to ensure the safety, health and welfare of dock workers and matter connected therewith.

In all Major Ports, Directorate General Factory Advice Services & Labour Institutes (DGFASLI), Ministry of Labour and Employment, Government of India through Inspectorate of Dock Safety, being the Central Government, is responsible for enforcement of the Dock Workers (Safety, Health and Welfare) Act, 1986 and Regulations, 1990 framed there-under.

In case of ports other than major ports, the State Government is the appropriate authority.
